

MOLD-TEK PACKAGING LIMITED

CIN No: L21022TG1997PLC026542

Regd Office: Plot No. 700, Door No. 8-2-293/82/A/700, Road No. 36, Jubilee Hills,
Hyderabad, T.S. - 500 033.

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & NINE MONTHS ENDED 31 DECEMBER, 2022

Rs. in lakhs except for EPS

Particulars	Quarter Ended			Nine Months Ended		Year Ended
	31/12/2022	30/09/2022	31/12/2021	31/12/2022	31/12/2021	31/03/2022
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total Income	15525.68	18273.87	16045.31	54593.97	45405.68	63303.20
Net Profit/ (Loss) for the period (before tax and exceptional items)	2057.72	2607.23	2215.49	7580.63	6167.95	8651.01
Net Profit/ (Loss) for the period before tax (after exceptional items)	2057.72	2607.23	2215.49	7580.63	6167.95	8651.01
Net Profit/ (Loss) for the period after tax (after exceptional items)	1631.11	1941.63	1666.43	5743.57	4633.87	6365.53
Total Comprehensive Income for the period	2631.97	1812.83	1771.26	6878.70	5532.00	7173.14
Equity Share Capital	1656.18	1656.18	1510.69	1656.18	1510.69	1562.80
Earnings Per Share - Basic (Face value of Rs. 5/- each) (not Annualised)	4.92	5.86	5.80	17.46	16.42	22.12
Earnings Per Share -Diluted (Face value of Rs. 5/- each) (not Annualised)	4.91	5.85	5.39	17.42	15.29	21.14

Note:

The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchange Under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results are available in the stock Exchange website (www.bseindia.com and www.nseindia.com) and in the Company's website (www.moldtekgroup.com).

Sd/-

J. Lakshmana Rao

Chairman & Managing Director

DIN: 00649702

Place: Hyderabad

Date: 06.02.2023

"IMPORTANT"

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PEE CEE COSMA SOPE LTD.
CIN: L24241UP1986PLC008344
www.peeceecosma.com
Regd. Office : Padampalaya, Hall No. H1-H2, First Floor, Plot No.5, Sec.-16B, Awas Vikas Sikandra Yojna, Agra - 07 (U.P.) Tel. : 0562-2527330/31/32 Fax : 0562-2527329, E-mail : info@peeceecosma.com

PUBLIC NOTICE
Pursuant to regulation 47(1)(a) of SEBI (Listing Obligation and Disclosure Requirement) Regulations, 2015, Notice is hereby given that a Meeting of Board of Directors of the Company is scheduled to be held on **Tuesday, 14th February, 2023** inter alia to approve and take on record the Un Audited Financial Results for the Quarter and nine months ended **31st December, 2022**. Trading Window for dealing in securities of the Company is under closure from 1st January, 2023 and will remain closed till the end of 48 hours after the Results are made public on **Tuesday, 14th February, 2023**. The Notice is also available on the Stock Exchanges website www.bseindia.com and company's website www.peeceecosma.com
For & on behalf of the Board
PEE CEE COSMA SOPE LIMITED
MAYANK JAIN
(Executive Chairman) DIN:00112947

Place : Agra
Date : 06.02.2023


HINDUSTAN ZINC LIMITED
Zinc & Silver of India
Regd Office : Yashad Bhawan, UDAIPUR-313 004 (Raj.)
CIN: L27204RJ1986PLC001208

NOTICE TO SHAREHOLDERS
(For transfer of equity shares of the Company to Investor Education Protection Fund)
NOTICE is hereby given pursuant to the provisions of section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules 2016 ("IEPF Rules") which came into effect from 7th September 2016 and as may be amended from time to time, by the Ministry of Corporate Affairs (MCA). As per Rules, the Company is mandated to transfer all equity shares to the Demat account of Investor Education and Protection Fund (IEPF) Account in respect of which dividends has not been paid or claimed for seven consecutive years or more in the manner as prescribed under the Rules.
NOTICE is further given that in accordance with the provisions of the IEPF Rules, individual notices have been sent to respective shareholders at their latest available address in the Company/ Registrar and Share Transfer Agent (RTA) records, inter alia providing the details of shares being transferred to IEPF authority and details of such shareholders is also available on the website of the Company www.hindia.com who have not encashed / claimed dividend from FY 2015-16 (Golden Jubilee) till date.
You are, therefore, requested to claim the unencashed dividend due to you, if any, from FY 2015-16 (Golden Jubilee) onwards by returning signed request letter alongwith the original cancelled cheque stating the first named shareholder as the account holder in case you hold shares in physical form or self attested copy of Client Master List with your updated bank account details, if you hold shares in demat form to the Secretarial department of the Company at the above mentioned address, on or before May 06, 2023.
The concerned shareholders are requested to claim the unpaid/unclaimed dividend amount(s) immediately failing which their shares will be transferred to IEPF Authority at appropriate date. **Please note that no claim shall lie against the Company in respect of the unclaimed dividend amount and equity shares so transferred to IEPF pursuant to the said Rules.**
It may be noted that to comply with the aforesaid requirement, the Company will take necessary steps for transfer of unclaimed shares as per the procedure mentioned in the IEPF Rules. After the said shares have been transferred to IEPF, concerned Shareholder may claim the said shares from IEPF Authority by making an application in form IEPF 5 online, available at www.iepf.gov.in.
For further information / request to claim unpaid / unclaimed dividend(s) / share(s), the concerned shareholders may contact to the Secretarial department of the Company at the above mentioned address or may connect at Email Id.Roopal.Gupta@vedanta.co.in.
Place: Udaipur
Date: February 06, 2023
By order of the Board of Directors
For Hindustan Zinc Limited
Rajendra Pandwal
Company Secretary & Compliance Officer
Membership No: 9377


IFCI VENTURE CAPITAL FUNDS LIMITED
16th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110019
CIN : U65993DL1988GOI030284; Website : www.ifciventure.com
Tel: (011) 26441502; Fax (011) 26453348

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED DECEMBER 31, 2022

[Regulation 52 (8), read with Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (LODR Regulations)]

(Rs. in Lakh)				
S. No.	Particulars	Quarter ending (31.12.2022)	Corresponding Qtr. for the previous year ended (31.12.2021)	Previous year ended (31.03.2022)
1.	Total Income from Operations	402.93	(46.82)	2,060.66
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items#)	149.97	25.34	(465.50)
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items#)	149.97	25.34	(465.50)
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items#)	207.10	(117.49)	(297.25)
5.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income(after tax)]	202.62	(119.61)	(282.68)
6.	Paid up Equity Share Capital	6,037.10	6,037.10	6,037.10
7.	Reserves (excluding Revaluation Reserve)	11,086.97	10,988.35	10,637.11
8.	Securities Premium Account	4,747.90	4,747.90	4,747.90
9.	Net worth	17,124.07	17,025.45	16,674.21
10.	Paid up Debt Capital/ Outstanding Debt	737.47	7,768.78	1,305.20
11.	Debt Equity Ratio	0.04	0.46	0.08
12.	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) -			
1.	Basic:	0.34	(0.20)	(0.47)
2.	Diluted:	0.34	(0.20)	(0.47)
13.	Capital Redemption Reserve	N/A	N/A	N/A
14.	Debt Redemption Reserve	N/A	N/A	N/A
15.	Debt Service Coverage Ratio	N/A	N/A	N/A
16.	Interest Service Coverage Ratio	N/A	N/A	N/A
17.	Current ratio	1.43	0.95	0.08
18.	Long term debt to working capital;	N/A	N/A	N/A
19.	Bad debts to Account receivable ratio	N/A	N/A	N/A
20.	Current liability ratio;	0.08	0.02	0.02
21.	Total debts to total assets;	0.04	0.31	0.07
22.	Debtors turnover;	N/A	N/A	N/A
23.	Inventory turnover;	N/A	N/A	N/A
24.	Operating margin (%);	N/A	N/A	N/A
25.	Net profit margin (%);	37.06%	3.96%	-13.72%
Sector specific equivalent ratios,				
26.	Capital Adequacy Ratio	1.00	0.86	0.93
27.	NPA Ratios			
a)	Gross NPA/Net NPA(Times)	2.61	2.43	2.59
b)	% of Gross NPA/Net NPA	261.39%	243.21%	2.59
c)	Return on Assets (PBT/Total Assets)	0.02	0.00	(0.03)

#- Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules / AS Rules, whichever is applicable.

Notes:
a) The above is an extract of the detailed format of quarterly/ annual financial results filed with the Stock Exchanges under Regulation 52 of the LODR Regulations. The full format of the quarterly/annual financial results are available on the websites of the Stock Exchange(s) www.bseindia.com and the listed entity, www.ifciventure.com
b) For the aforesaid line items referred in regulation 52 (4) of the LODR Regulations, same has also been disclosed in the financials submitted to the Stock Exchange(s) and can be accessed at www.bseindia.com

For IFCI Venture Capital Funds Ltd.
Sd/-
V. Anish Babu
Managing Director
DIN: 02830575

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF UNIMODE OVERSEAS LIMITED

Registered Office: - 304A/10178, Ravinder Plaza, 11th Floor, Abdul Aziz Road, Karol Bagh, New Delhi, Delhi, 110005

This Corrigendum to the Detailed Public Statement ("Corrigendum") is being issued by D & A Financial Services (P) Limited ("Manager to the Offer"), for and on behalf of the Acquirers Mr. Rajiv Gupta resident of C-73, Shivaji Park Delhi, Punjabi Bagh Delhi-110026 Mr. Kaniha Gupta resident of C-73, Shivaji Park Delhi, Punjabi Bagh Delhi-110026 and Mr. Haldhar Gupta resident of C-73, Shivaji Park Delhi, Punjabi Bagh Delhi-110026 (hereinafter collectively referred to as the "Acquirers"), pursuant to and in compliance with Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011 as amended.

This Corrigendum should be read in continuation of and in conjunction with Detailed Public Statement ("DPS"), unless otherwise specified. Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the DPS, unless otherwise defined.

The shareholders of Unimode Overseas Limited are requested to note that the developments/amendments with respect to and in connection with DPS are as under:

1. The revised schedule of activity pertaining to the Open Offer has been changed and shall be read as under.			
S. No.	Activity	Original Days & Dates	Revised Days & Dates
1.	Date of Public Announcement	Friday, November 25, 2022	Friday, November 25, 2022
2.	Date of Publication of Detailed Public Statement	Friday, December 02, 2022	Friday, December 02, 2022
3.	Filing of the Draft letter of Offer to SEBI	Friday, December 09, 2022	Friday, December 09, 2022
4.	Last Date for a Competitive Offer(s)	Friday, December 23, 2022	Friday, December 23, 2022
5.	Identified Date*	Tuesday, January 03, 2023	Tuesday, 31 January 2023
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, January 10, 2023	Tuesday, February 07, 2023
7.	Last Date for revising the Offer Price / number of shares.	Thursday, January 12, 2023	Thursday, 09 February, 2023
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Friday, January 13, 2023	Friday, 10 February, 2023
9.	Date of Publication of Offer Opening Public Announcement	Monday, January 16, 2023	Monday, 13 February, 2023
10.	Date of Commencement of Tendering Period (Offer Opening date)	Tuesday, January 17, 2023	Tuesday, February 14, 2023
11.	Date of Expiry of Tendering Period (Offer Closing date)	Tuesday, January 31, 2023	Monday, February 27, 2023
12.	Last Date of communicating rejection / acceptance and payment of consideration for applications accepted / return of unaccepted share certificates / credit of unaccepted equity shares to demat account.	Tuesday February 14, 2023	Tuesday, March 14, 2023

*The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the letter of offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.

The above dates where ever it appeared in the Detailed Public Statement should be read accordingly. The Acquirers accepts full responsibility for the information contained in this Corrigendum to the Detailed Public Statement and also the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 2011 & subsequent amendments thereof.

This Corrigendum to the Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in.

Issued by Manager to the Offer on behalf of the Acquirers


D & A FINANCIAL SERVICES (P) LIMITED
13, Community Centre, East of Kailash, New Delhi-110 065
Tel: 011-41326121/40167038
Email: investors@dnafinserve.com
Contact Person: **Mr. Priyaranjan**
Date : 06.02.2023
Place: New Delhi


DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE ADDITIONAL CHIEF ENGINEER(M)-7
THROUGH EXECUTIVE ENGINEER (TENDERING)-M-7
H-BLOCK UDYOG NAGAR INDL. AREA PEERA GARHI CHOWK DELHI-110041

NIT No. 94/EE(T)/ACE(M)-7/2022-23/ Press Notice Tender

S. No.	Name of Work	Amount Put to Tender (Rs.)	EMD Tender Fee's	Dt. of release of tender procurement solution/LD. No.	Last dt./time of receipt of tender through E-procurement solution
1	Hiring of Sewer jetting cum suction machine of 8000 liter Capacity for Nangloi Jat AC-11 under AEE(M)-11.	Item Rate	55,500/-	500/-	03-02-2023/ 2023_DJB_235955_1

Sd/-
(SATISH KUMAR GUPTA)
EXECUTIVE ENGINEER(T)

ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 476 (2022-23)
"STOP CORONA: Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"


DELHI JAL BOARD: DELHI SARKAR
OFFICE OF THE ADDL.CHIEF ENGINEER (M)-10
TENDERING DIVISION (M)-10 ROOM NO. 103, 1st FLOOR, ENGINEERS BHAWAN, NEAR MOOL CHAND CROSSING, ANDREWS GANJ, NEW DELHI-110049
Mail:- eetm10.djb@gmail.com. Mob:- 9650291341

NIT No. 104/ACE (M-10)/EE (T) M-10/2022-23 Press Tender

S. No.	Name of Work	Reserve price	EMD	Date of release of tender in e procurement solution	Last date and time for download & RTGS through e procurement solution
1	Engagement of 10 nos. unskilled workers for maintenance of sewerage system in Jangpura Assembly Constituency under EE(M)-41 (AC-41 Jangpura)	Item rate	62000/-	2023_DJB_236084_1 4.2.2023	20.2.2023 upto 2.00 PM
2	Improvement of water supply in Anna Nagar by replacement of damaged GI water line under EE(M)- 41 (AC-41 Jangpura)	2950363/-	59500/-	2023_DJB_236084_2 4.2.2023	20.2.2023 upto 2.00 PM

Sd/- **(B.N.Gupta)**
EXECUTIVE ENGINEER (T) M-10

Further details in this regard can be seen at govtprocurement.delhi.gov.in.
ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 477 (2022-23)
"STOP CORONAVIRUS: "WEAR MASK, FOLLOW PHYSICAL DISTANCING, MAINTAIN HAND HYGIENE"

Chaitanya India Fin Credit Private Limited

CIN: U67190KA2009PTC049494
B' Block, 8th Floor, Brigade Software Park, 27th Cross Rd, Banashankari Stage II, Bangalore, Karnataka - 560070
Extract of Audited Financial Results for the quarter ended December 31, 2022
[Regulation 52(8), read with regulation 52(4) of the Listing Regulations]
(All amounts in ₹ millions unless otherwise stated)

Sr.No	Particulars	Quarter ended December 31, 2022	Quarter ended December 31, 2021	Year ended March 31, 2022
1	Total Income From Operations	2,030.82	930.65	3,611.90
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	527.51	164.08	703.10
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	527.51	164.08	703.10
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	414.76	122.21	522.52
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	408.85	144.91	503.42
6	Paid up Equity Share Capital	1,451.67	1,035.00	1,035.00
7	Reserves (excluding Revaluation Reserve)	5,254.98	2,709.25	2,950.77
8	Securities Premium Account	3,473.28	2,139.95	2,139.95
9	Net worth	6,706.65	3,744.25	3,985.75
10	Outstanding Debt	29,316.64	14,550.21	20,293.50
11	Outstanding Redeemable Preference Shares	NIL	NIL	NIL
12	Debt Equity Ratio	4.37	3.89	5.09
13	Earnings Per Share			
a)	Basic: (Rs)	2.86	1.18	5.05
b)	Diluted: (Rs)	2.86	1.18	5.05
14	Capital Redemption Reserve	NIL	NIL	NIL
15	Debt Redemption Reserve	10.00	10.00	10.00

Notes:-

- The above audited financial results ("the Statement") of Chaitanya India Fin Credit Private Limited ("the Company") for the quarter ended December 31, 2022 have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on February 4, 2023 and February 6, 2023 respectively.
- Figures of the previous periods have been regrouped, wherever necessary, to make them comparable with the current period.
- Debt Service Coverage Ratio & Interest Service Coverage Ratio are not applicable to NBFC.
- The above is an extract of the detailed format of quarterly results filed with the Stock exchange(s) under Regulation 52 of the of the LODR Regulations. The full format of the quarterly financial results is available on the websites of the Stock Exchange and the listed entity URL <https://www.chaitanyaindia.in/>
- For the other line items referred to in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to the Bombay Stock Exchange and can be accessed on the URL-<https://www.bseindia.com/stock-share-price/debt-other/criscpcode/959568/debt-corp-announcements/>

For and on behalf of the Board of Directors
Chaitanya India Fin Credit Private Limited
Sd/-
Anand Rao
Joint Managing Director
DIN: 01713867
Bengaluru
February 6, 2023


ANDHRA PRADESH STATE FINANCIAL CORPORATION
Head Office : 5-9-194, Chirag Ali Lane, HYDERABAD-500001

Un-audited financial results for the Quarter ended 31.12.2022
(Rs. in Lakhs)

S. No.	Particulars	Quarter ended 31.12.2022	Quarter ended 30.09.2022	31.12.2021	Quarter ended 31.12.2022	9 months ended 31.12.2021	Year ended 31.03.2022
1	Total Income from Operations	7681.11	6387.43	7415.50	19471.58	18359.92	39308.47
2	Net Profit/(Loss) for the period (Before tax, Exceptional and/or Extraordinary Items)	5804.71	3607.39	4722.76	10526.71	6011.66	18374.92
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	5804.71	3607.39	4722.76	10526.71	6011.66	18374.92
4	Net Profit/(Loss) for the period after tax, (after Exceptional and/or Extraordinary Items)	4650.09	2818.44	3720.05	7872.19	4723.18	1

